

State vs. Danish

FIR No.122/18

PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

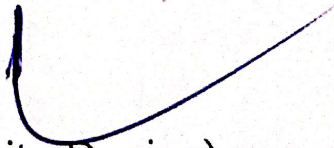
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Arun

FIR No.47/10
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 26.09.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Ajay

FIR No.633/14
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Loveskesh vs. Suraj Wadhwan & Ors.

CT No.5073/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Virender Singh, Ld. Counsel for complainant through whatsapp.

IO through VC.

Court is convened through VC (CISCO Webex).

Ld. Counsel for complainant seeks adjournment to address the arguments on the application filed under section 156(3) Cr.P.C.

Heard. Allowed.

Put up on 17.12.2020 for arguments on the application filed under section 156(3) Cr.P.C.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Pushpa

FIR No.510/17
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

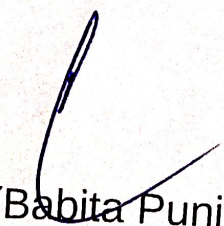
Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Ajmer Singh

FIR No.44/11
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of recording the statement of accused. Therefore, court notice be issued to accused as well as to his counsel for NDOH.

Put up on 29.09.2020 for recording the statement of accused.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Closure Report

FIR No.139/11

PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for complainant.

Court is convened through VC (CISCO Webex).

Put up for arguments on protest petition on
18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Mohd. Azhar

E-FIR No.00513/20
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused stated to be in JC.

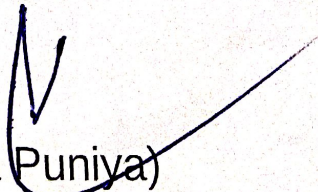
I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Copy of challan be supplied to accused through Jail Superintendent.

Jail Superintendent is directed to produce the accused through VC on NDOH. IO is also directed to produce owner of stolen property on the NDOH.

Put up on 04.09.2020 through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi

State vs. Nikhil

E-FIR No.041388/20

PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh challan filed. It be checked and registered as per rules.

Present: Ld. APP for State.

IO in person.

Accused stated to be in JC.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Copy of challan be supplied to accused through Jail Superintendent.

Jail Superintendent is directed to produce the accused through VC on NDOH. IO is also directed to produce owner of stolen property on the NDOH.

Put up on 04.09.2020 through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Mahavir Singh vs. Joginder Singh

CC No.557/1/12
PS: Mundka

22.08.2020

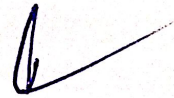
Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

Let court notice be issued to the Ld. Counsel for the complainant to join the proceedings through VC on NDOH.

Put up on 25.08.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

OBC vs. Naresh Pal Singh

CC No.8748/16
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is at the stage of arguments on the application filed under section 156(3) Cr.P.C, however, none has joined the proceedings on behalf of complainant. Therefore, matter stands adjourned.

Put up on 19.10.2020 for arguments on the application filed under section 156(3) Cr.P.C.

IO be summoned for NDOH.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Rajesh Hans vs. Sunita

CC No.570/17
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: None.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is at the stage of arguments on the application filed under section 156(3) Cr.P.C, however, none has joined the proceedings on behalf of complainant. Therefore, matter stands adjourned.

Put up on 25.10.2020 for arguments on the application filed under section 156(3) Cr.P.C.

IO be summoned for NDOH.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Davinder Kaur

FIR No.914/14
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter has been amicably settled between parties. Therefore, let court notice be issued to both the parties for 18.12.2020.

(Babita Puniya)
MM-06 West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Anil

FIR No.119/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

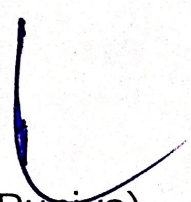
None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Let previous order be complied afresh for 18.12.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 18.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puriya)

MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Munna Paswan & Anr.

FIR No.420/18
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

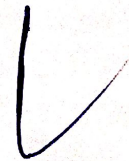
Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 18.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Madhubala

FIR No.1435/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock down.

Let previous order be complied afresh for 18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Yogesh & Ors.

FIR No.39/13
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock down.

Let previous order be complied afresh for 18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Untrace Report

FIR No.238/18
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock down.

Let previous order be complied afresh for 18.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Poonam Verma vs. Rajender Singh

CC No.5598/19

PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

ATR not received.

Let same be called for 18.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Devender Singh

FIR No.45/19

PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Put up for framing of notice on 18.12.2020.

(Babita Punjya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Mukesh

FIR No.606/18
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File received back from Lok Adalat as unsettled.

File perused.

IO is directed to produce the accused as well as the complainant on the NDOH.

Put up on 25.09.2020 through VC as the offence is compoundable in nature.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Akshay Kumar

FIR No.54/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence.

Put up on 04.09.2020 for PE.

Jail Superintendent is directed to produce the accused through VC on NDOH.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Akshay Kumar

FIR No.537/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

Court is convened through VC (CISCO Webex).

File perused.

Put up on 04.09.2020 for purpose fixed.

Jail Superintendent is directed to produce the accused through VC on NDOH.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Sanju Kumar vs. Amit Aggarwal

CC No.8897/19

PS: Hari Nagar

22.08.2020


Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

ATR not received.

Let same be called for 18.12.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Naresh Ganja

FIR No.562/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Put up on 25.08.2020 for purpose fixed.

Jail Superintendent is directed to produce the accused through VC on NDOH.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Jitender Kalu etc.

E-FIR No.110/17
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

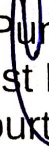
Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Process could not be issued due to lock down.

Put up on 18.12.2020 for purpose fixed.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Jitender Kalu etc.

E-FIR No.132/17
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Process could not be issued due to lock down.

Put up on 18.12.2020 for purpose fixed.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Asif

FIR No.00036643/18
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

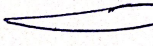
Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Let court notice be issued to the complainant, IO and accused for NDOH.

Put up on 25.08.2020 through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Yogesh vs. Manisha

CC No.7314/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

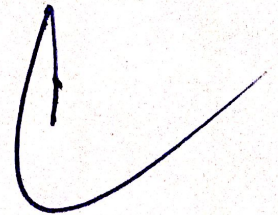
Court is convened through VC (CISCO Webex).

File perused.

Put up for arguments on the application u/s 156 (3)

Cr.P.C. on 25.08.2020.

All the concerned parties are directed to join the proceedings through VC on NDOH.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Mohd. Jibrail

FIR No.20/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused is stated to be in JC.

Court is convened through VC (CISCO Webex).

Heard. File perused.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused for the offences alleged in the challan.

Copy of challan be supplied to accused through Jail Superintendent.

Put up on 03.09.2020 for scrutiny of documents/further proceedings.

Jail Superintendent is also directed to produce accused through VC on NDOH.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Bharat Khurana etc.

FIR No.209/10
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Put up for arguments on the point of charge on

23.09.2020.

All the concerned parties are directed to join the proceedings on NDOH as the matter pertains to the year 2010.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Bharat Khurana etc.

FIR No.210/10
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

Heard. File perused.

Put up with connected matter i.e. FIR No.209/10, PS

Hari Nagar on 23.09.2020.

All the concerned parties are directed to join the proceedings on NDOH as the matter pertains to the year 2010.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Shagufta Praveen vs. Dil Nawaz Ahmed & Ors.

CC No. _____/2020
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Fresh complaint received through e-mail. It be checked and registered as per rules.

Present: Ld. Counsel for complaint in person.

Ld. Counsel has filed paper book.

Heard. File perused.

Let report be called from the SHO concerned on the following points:

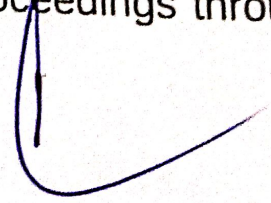
1. If the complaint filed by the complainant discloses commission of any cognizable offence, if yes

2. Why FIR has not been registered?

Copy of the complaint be also supplied to the Naib court within 2 working days from today. Copy supplied.

Put up on 14.09.2020 for further proceedings through

VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Harmesh etc.

FIR No.484/18
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Vivek not produced from JC.

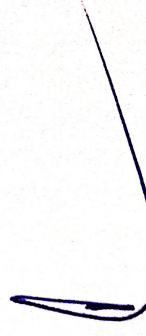
Restt accused persons are absent.

Court is convened through VC (CISCO Webex).

File perused.

Jail Superintendent is directed to produce the accused Vivek on NDOH. Notice be also issued to all concerned parties to join the proceedings on NDOH.

Put up on 03.09.2020 for further proceedings.



(Babita Puniya)

MM-06/West District

Tis Hazari Courts/Delhi

22.08.2020

State vs. Ishwar @ Kuku etc.

FIR No.377/18
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Rohan Agrawal, Ld. Counsel for accused persons through VC.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Magickey Infotech Pvt. Ltd. vs. State of NCT of Delhi

CC No.8205/17
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Sh. Rakesh Chander Aggarwal, Ld. Counsel for complainant alongwith son of complainant through VC.

Ct. Krishan, Naib Court, PS Hari Nagar in person.

Court is convened through VC (CISCO Webex).

Ct. Krishan seeks some time to file status report.

Heard. Allowed.

Put up for filing of status report on 04.09.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Hari Pal Singh vs. B.B. Chaudhary

CT No.18371/16

PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None for complainant.


Sh. Ravi Kant Kaushal, Ld. Counsel for accused through VC.

Court is convened through VC (CISCO Webex).

It is stated by the Ld. Counsel that he has received the copy of paper book.

Heard.

Put up for appearance of accused/court bail/further proceedings on 09.11.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Murlī Mahohar Sharma

FIR No.204/17
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Sahil Ahuja, Ld. Counsel for accused.

Court is convened through VC (CISCO Webex).

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 16.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Untrace Report

FIR No.385/16
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Kuldeep Singh, Ld. Counsel for complainant through VC.

Court is convened through VC (CISCO Webex).

Arguments heard on the protest petition.

Put up for orders/clarifications, if any, on 10.09.2020

at 02:00 pm.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Meenu Chauhan etc.

FIR No.1641/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Jatin Sethi, Ld. Counsel for complainant.

Court is convened through VC (CISCO Webex).
Process could not be issued due to lock-down.
Let previous order be complied afresh for 17.12.2020.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Untrace Report

FIR No.333/11
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

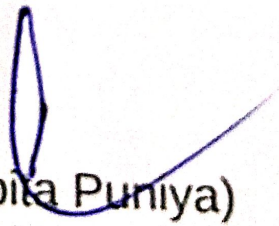
Present: Ld. APP for State through VC.
Ms. Neha Jai, Ld. LAC for victim through VC.

Court is convened through VC (CISCO Webex).

File perused.

Process could not be issued due to lock-down.

Let previous order be complied afresh for 24.09.2020.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Chandan

FIR No.00258/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.


Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex).

File received back from Lok Adalat as unsettled.

File perused. Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, matter stands adjourned for 17.12.2020 in view of the above mentioned office order issued by Hon'ble High Court of Delhi.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Sanjay Ahuja etc.

FIR No.301/19
PS: Mundka
u/s 12/9/55 Gambling Act

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Sh. Chander Prakash, Ld. Counsel for accused Ikpai through VC.

Accused Ikpai in person.

None for accused Virender.

Rest accused persons have already been convicted.

Court is convened through VC (CISCO Webex).

Process could not be issued due to lock-down.

Let previous order be complied afresh for 17.12.2020.

At this stage, Ld. Counsel for accused Ikpai has prayed for a shorter date on the ground that DE has been initiated against him. He further stated that he has been falsely implicated at the instance of few police officials including the SHO concerned. He further stated that he was not present at the alleged place on the alleged date and time. He also drew the attention of the court towards the FIR and the chargesheet to contend that he was not present at the time of raid and was falsely implicated later on. He also seeks some time to file written arguments.

Heard. Allowed.

At request date is changed from 17.12.2020 to

07.09.2020.

IO and SHO to join the proceedings on the NDOH.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Vicky & Anr.

FIR No.113/19
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Sh. Kushal Dahiya, Ld. Counsel for accused persons.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is listed for arguments on the point of charge, however, Ld. Counsel seeks short adjournment to address the arguments.

Heard. Allowed.

At request, put up on 24.08.2020 for arguments on the point of charge.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Akhtar Sheikh

FIR No.167/19
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

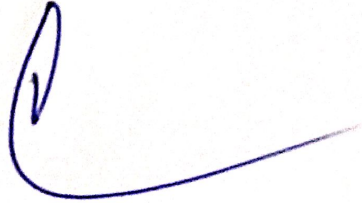
None for accused (on bail in this case).

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that matter is at the stage of arguments on the point of charge, however, none has joined the proceedings on behalf of the accused.

Put up for arguments on the point of charge on

28.09.2020.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Hari Chand vs. Ram Prakash

CC No.569/1/1
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: None.

Court is convened through VC (CISCO Webex).

File perused.

Let court notice be issued to the counsel to join the proceedings through VC.

Put up on 25.08.2020 at 02:00 pm through VC.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Vinod

FIR No.341/17

PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
Accused is PO.

Court is convened through VC (CISCO Webex).

File perused. Perusal of file reveals that complainant has been examined as PW2. Rest witnesses are formal in nature. Therefore, I am of the considered view that no useful purpose would be served by keeping the matter pending on board. Therefore, let file be consigned to record room after due compliance and be revived as and when accused appears before the court or is brought before the court after being arrested.

(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Bablu

P/Y
FIR No.429/16
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by the NDOH.

Put up on 07.09.2020 for further proceedings.



(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

Untrace Report

P/Y
FIR No.970/15
PS: Hari Nagar

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

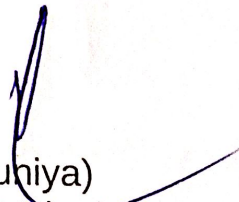
Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex).

As per report of Ahlmad, file is not traceable.

Ahlmad is directed to trace the file by the NDOH.

Put up on 07.09.2020 for further proceedings.


(Babita Puriya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020

State vs. Yogesh

FIR No.316/2020
PS: Mundka

22.08.2020

Earlier all the matters were adjourned en-bloc pursuant to the directions issued by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide office order no.26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

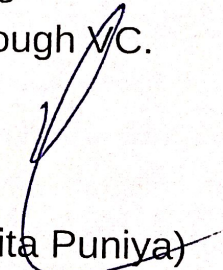
Present: Ld. APP for State through VC.
Accused Yogesh is stated to be in JC.
Rest accused persons are stated to be "not arrested".

Court is convened through VC (CISCO Webex).

Heard. File perused.

Let notice be issued to the IO, SHO and ACP concerned to join the proceedings on NDOH through VC.

Put up on 25.08.2020 at 02:00 pm through VC.


(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
22.08.2020